BEFORE THE AJUDICATING AUTHORITY (NATIONAL COMPANY LAW TRIBUNAL) AHMEDABAD BENCH AHMEDABAD

IA 41 of 2018 In C.P. (I.B) No. 40/7/NCLT/AHM/2017

Coram:

Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL

Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 30.01.2018

Name of the Company:

Satish Kumar Gupta, RP.

V/s.

Union of India. Bors.

Section of the Companies Act:

Section 60 of the Insolvency and Bankruptcy

Code

S.NO. NAME (CAPITAL LETTERS) DESIGNATION REPRESENTATION SIGNATURE

1. ABHISHER MUKRERJEE AN.

2. LANL STUAN

Apr.

Applicant

A.

3. PARTH LWAM

Am

<u>ORDER</u>

Learned Advocate Mr. Abhishek Mukherjee with Learned Advocate Mr. Sahil Shah Learned Advocate Mr. Parth Shah present for Applicant. None present for Respondent in IA 41/2018.

Proof of dispatch of copy of application on Respondents filed.

Applicant shall file proof of service of copy of application.

Applicant is directed to issue notice along with copy of this order on Respondents and shall file proof of service.

List the matter on 02.02.2018.

MANORAMA KUMARI MEMBER JUDICIAL

Dated this the 30th day of January, 2018.

BIKKI RAVEENDRA BABU MEMBER JUDICIAL